

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 367 of 2021**

**In the matter of:**

**STR Holdings, INC.**

**....Appellant**

**Vs.**

**Lucent Cleanenergy Pvt. Ltd.**

**...Respondents**

**Present**

**For Appellant: Ms. Divya Bahl, Mr. Abhishek Bharti & Ms. Peppino Bhal, Advocates.**

**For Respondents: None.**

**ORDER**  
**(Virtual Mode)**

**21.05.2021:** Heard Learned Counsel for the Appellant. She submits that the Learned Adjudicating Authority has dismissed the Application under Section 9 of Insolvency & Bankruptcy Code, 2016. Erroneously on the ground that the part of claim is not operational debt and remaining debt is in dispute.

Issue Notice to other Respondents by speed post. Requisites alongwith process fee, be filed, if not filed within two days, if the Appellant provides the email id of the Respondents. Let notice be also issued through email.

Let the matter be fixed '**For Admission (After Notice)**' on **29<sup>th</sup> June, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*Sim/Md*